

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.384/2017

Date of Decision: 20th January, 2020

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri BaluBayaji Shinde,
 Age 59 years
 Working as Khalasi Helper
 Under SSE/Signal Manmad
 R/at. Anakwada Post Manmad
 Tal.Nandgaon - 423 208

... Applicant

(By Advocate Shri Vicky Nagrani)

VERSUS

1. Union of India through
 The General Manager,
 Central Railway,
 Head Quarters,
 Central Railway, CSTM,
 Mumbai - 400 001.

2. Divisional Railway Manager (P)
 Central Railway,
 Bhusawal Division, Bhusawal,
 Dist. Jalgaon - 425 201. ...

Respondents

(By Advocate Shri Ramakant Patil, proxy counsel for
 Shri D.S. Lambat)

ORDER (ORAL)

PER: Dr. Bhagwan Sahai, MEMBER (A)

Learned counsel for the applicant places on record a copy of Railway Board letter No.E(P&A)I-2015/RT-43 dated 12.07.2019 which, in view of certain Apex Court decisions, allows individuals to

make representation under the LARSGESS Scheme. He submits that the applicant seeks permission to withdraw the OA with liberty to submit a representation to the respondent No.2 in view of the directions in the Railway Board letter dated 12.07.2019.

2. Accordingly, the Original Application is disposed of as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

ma.

JD
22/07/20